CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CP No. 61/2007 In OA No. 1470/2003

New Delhi this the 1st day of May, 2007

Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J) Hon'ble Mrs. Neena Ranjan, Member (A)

Shri Sanjay Pandey, IPS, R/ 0 B-1/1697, Vasant Kunj, New Delhi

(Present NONE)

..Applicant

VERSUS

- Shri V.K. Duggal, Secretary, Ministry of Home Affairs, North Block, New Delhi.
- Shri A. P. S. Sinha,
 Secretary, Home Department,
 Government of Maharashtra Mantralaya,
 Mumbal.
- 3. Dr. P.S. Pasricha,
 Director General of Police,
 State of Maharashtra,
 Police Head Quarters,
 Colaba, Mumbal.

.. Respondents

(By Advocate Shri M.K. Bhardwaj for Respondent No.1)
(By Advocate Shri Gautam Godara proxy for Shri R.K.Adsuri)

ORDER (ORAL)

(Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)

Applicant is not present. However, we had the benefit of hearing the standing counsel appearing on behalf of respondents 2 and 3. Counsel submits that consequent to the orders passed by this Court the posting, that was expected to be given to the officer, had been ordered and the arrears of pay has also been paid.

2. Of course, for his promotion, he has submitted that Screening Committee has met, the steps have been taken and it is expected that within the next two weeks, orders would be passed. Accordingly counsel submits that there is full compliance. The UOI is only a formal party, in these circumstances, we find that there is no contumacious conduct. Application is closed, however, reserving liberty for the applicant to agitate grievance in case of necessity. Respondents are discharged.

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(Wrs . Keena Ranjan) Wember (A)

(M. Ramachandran) Vice Chairman (J) 义

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